

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 846
TO BE ANSWERED ON JULY 23, 2026**

FUNDS ALLOCATED FOR UTTAR PRADESH UNDER PMAY-U 2.0

**NO. 846 MS IQRA CHOUDHARY:
SHRI DEVESH SHAKYA:
SHRI LALJI VERMA:
MRS RUCHI VIRA:
SHRI HARENDRA SINGH MALIK:
SHRI NEERAJ MAURYA:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any data regarding the actual expenditure against the budget allocated, houses sanctioned, under construction, completed and handed over to beneficiaries under Pradhan Mantri Awas Yojana-Urban (PMAY-U) 2.0 during 2025-26 across the country and if so, the details and the present status thereof, particularly for Uttar Pradesh in Kairana, Ambedkar Nagar, Moradabad, Muzaffarnagar and Aonla Lok Sabha Constituencies and in Etah and Kasganj districts;**
- (b) whether it is true that the approved housing projects could not be completed on time in urban areas of Uttar Pradesh including Kairana, Ambedkar Nagar, Moradabad, Muzaffarnagar and Aonla Lok Sabha Constituencies and Etah and Kasganj districts due to lack of basic infrastructure, deficiencies in quality of construction and administrative delays and if so, the reasons therefor along with the corrective steps taken thereon;**
- (c) whether the Government is aware that a large section of families living in slums, tenants, homeless urban youth and other poor eligible persons have been deprived of the benefits of the said yojana due to its stringent eligibility criteria and if so, the details thereof, particularly in Kairana, Ambedkar Nagar, Moradabad, Muzaffarnagar and Aonla Lok Sabha Constituencies and Etah and Kasganj districts of Uttar Pradesh;**

- (d) the scheme of the Government to develop industrial corridors or skill development centres near these housing projects to link urban youth with employment, especially in respect of Kairana, Ambedkar Nagar, Moradabad, Muzaffarnagar and Aonla Lok Sabha Constituencies and Etah and Kasganj districts; and
- (e) whether the Government proposes to make any amendments to the eligibility criteria and if so, the details thereof?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

- (a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The Scheme Guidelines may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

PMAY-U and PMAY-U 2.0 are demand driven schemes. As per the guidelines, States/Union Territories (UTs) are responsible for identifying beneficiaries, planning and executing projects and allotting completed houses. Citizens can apply through the Unified Web Portal of PMAY-U 2.0, where States/UTs/Urban Local Bodies (ULBs) verify applications at multiple levels based on eligibility criteria. After demand assessment and beneficiary validation, States/UTs prepare project proposals, which are approved by the

State Level Sanctioning and Monitoring Committee (SLSMC) and then submitted to the Ministry for sanction of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC). The Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

The contours of PMAY-U 2.0 including eligibility criteria have been designed on the basis of learnings of PMAY-U scheme, global best practices/ benchmarks and outcomes of series of consultations with multiple stakeholders including States/UTs, Banks, Housing Finance Companies, Private Sector etc. There is no proposal for making any amendments in the eligibility criteria by the Ministry.

Based on the project proposal submitted by States/UTs, a total of 127.68 lakh houses including 16.20 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which, 121.03 lakh houses have been grounded and 99.07 lakh are completed/ delivered to the beneficiaries across the country as on 13.07.2026. A total of ₹2,12,483 crores of Central Assistance have been approved of which ₹1,80,582 crores have been released to States/UTs based on the compliances submitted by them.

A total of 17.60 lakh houses have been sanctioned in the State of Uttar Pradesh under PMAY-U, of which 17.55 lakh houses have been grounded and 17.18 lakh are completed/delivered to the beneficiaries which is around 98% of the total sanction. Under PMAY-U 2.0, a total of 3.99 lakh houses have been sanctioned in the State, of which 2.86 lakh houses are grounded and 0.07 lakh are completed, so far. Further, the total sanctioning and completion of houses in the State is more than the National average under these schemes. A total of ₹33,628.24 crores of Central Assistance has been sanctioned under PMAY-U and PMAY-U 2.0, of which 30,248.01 crore have been released to the State of Uttar Pradesh.

The details of houses sanctioned, grounded and completed along with Central Assistance approved and released under PMAY-U 2.0 since inception, during 2025-26 and current financial year across the country including Uttar Pradesh are at Annexure. The progress of the scheme can also be accessed on the PMAY-U dashboard (<https://dashboard.pmay-urban.gov.in>).

As per the Scheme Guidelines of PMAY-U and PMAY-U 2.0, the State/UT Governments are responsible for providing basic infrastructure for the houses constructed under the scheme. Further, as per the scheme guidelines, States/UTs are encouraged to ensure convergence of the scheme with various other Centrally Sponsored Scheme and Missions including DAY-NULM (Deendayal Antyodaya Yojana–National Urban Livelihoods Mission) and other relevant schemes for provision of related infrastructure services including developing skill development centers near the housing projects to provide livelihood opportunities to the beneficiaries. States/UTs may also develop Skill Development Centres in convergence with the Ministry of Skill Development and Entrepreneurship (MSDE) and its programmes, including Pradhan Mantri Kaushal Vikas Yojana (PMKVY), near housing projects to enhance livelihood opportunities for beneficiaries.

Annexure referred in reply to LS USQ No. 846 due for answer on 23-07-2026

Details of houses sanctioned, grounded and completed along with Central Assistance approved and released under PMAY-U 2.0 since inception, during 2025-26 and current financial year across the country including Uttar Pradesh

Details		Particulars	Across the Country
Since Inception	Physical Progress of Houses (Nos)	Sanctioned	16,20,087
		Grounded	8,41,692
		Completed/ Delivered	1,44,648
	Financial Progress of Central Assistance (₹ in crore)	Approved	23,500
		Released	8,850
During FY 2025-26	Physical Progress of Houses (Nos)	Sanctioned	10,24,779
		Grounded	6,46,425
		Completed/ Delivered	99,669
	Financial Progress of Central Assistance (₹ in crore)	Approved	14541.98
		Released	4316.85
During current FY 2026-27	Physical Progress of Houses (Nos)	Sanctioned	2,44,588
		Grounded	1,95,267
		Completed/ Delivered	44,979
	Financial Progress of Central Assistance (₹ in crore)	Approved	3,595.76
		Released	4,481.66